

मैं कहना चाहता हूँ कि यह मेरा और मंत्री महोदय का भगड़ा नहीं है। जब भी किसी विभाग की गलती होती है, तो संसदीय प्रणाली के अनुसार हम हमेशा मंत्री महोदय की गर्दन पकड़ते हैं, जबकि कभी कभी उन्हें पता भी नहीं रहता है कि किस ने गलती की। संसदीय परिपाटी और मंत्रियों के दायित्व की, कांस्ट्रक्टिव रिसपांसीबिलिटी आफ मिनिस्टर्स की बात कही जाती है। लेकिन हमारा यह नियम है कि पब्लिक एकाउंट्स कमेटी के सामने कभी किसी मंत्री को नहीं बुलाया जाता है। एक ही दफा श्री मुब्रह्मण्यम् के कहने पर उन्हें बुलाया गया था। लेकिन साधारण तौर पर पब्लिक स्काउन्ट्स कमेटी के सामने मंचिव और अफसर लोग आ कर गवाही देते हैं। मेरी समझ में नहीं आता कि मंत्री महोदय बीच में क्यों अड़ंगा डालते हैं। मैं कोई स्टार चेम्बर प्रोसीडिंग्स नहीं चलाना चाहता हूँ। क्या मैंने कहा है कि अभी अभी फैसला कर दिया जाये और इन दोनों अफसरों को दोषी ठहराया जाये? मेरा प्रस्ताव यह है कि यह मामला विशेषाधिकार समिति के सामने जाये और सिर्फ मेरे प्रस्ताव के पीछे जो मिद्दान्त है, उसकी चर्चा यहां पर हो।

MR SPEAKER : Let me explain it. There is no need for further discussion now. Shri Madhu Limaye has been very patient in this matter. He had given notice of this last session.

SHRI MADHU LIMAYE : In all matters.

MR SPEAKER : I am complimenting him. Let him receive the compliment. He had given notice about two months back. But now the portfolios have been changed and the present hon. Minister in charge has taken over just now. Last night he did study the papers but he could not get all the papers. Without full information and the full papers and without contacting the officers he said that the reply would not be a complete and satisfactory reply...

SHRI S. M. BANERJEE (Kupur) : Are you sure that the portfolios would not be changed again?

MR. SPEAKER : I cannot guarantee as to whether it will be changed or not changed within two day's time. For a complete reply the hon. Minister wanted time, and I have given him time. It is not as though anything will be lost in two day's time...

SHRI RANGA (Srikulam) : Is it his case that he wants to contest this motion of Shri Madhu Limaye that it should be committed to the Privileges Committee? If he wants to contest it then it would be right for you to give him extension of time.

MR SPEAKER : He may agree after seeing the full facts but I do not know.

SHRI RANGA : Why is he hesitating in regard to this matter? We do not want any decision to be taken by this House here and now.

MR. SPEAKER : He has not said so; he wants to study the facts and I am more than satisfied with it and I have allowed him time so that he can study it in the course of the next few days. Papers to be laid.

SHRI SHANTILAL SHAH (Bombay North-West) : The motion refers to giving false evidence before the Public Accounts Committee. We have not seen the evidence. How are we to judge?

MR. SPEAKER : I have gone to the next business.

12.21 hrs.

PAPERS LAID ON THE TABLE

CEMENT CORPORATION OF INDIA-GOVT.  
REVIEW AND ANNUAL REPORT

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of

section 619 A of the Companies Act, 1956 :

(1) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1967-68.

(2) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-107/69*]

MINERAL CONCESSION (AMENDMENT)  
RULES AND ANNUAL REPORT OF  
COAL BOARD, CALCUTTA

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS AND MINES AND  
METALS (SHRI JAGANATH RAO) : I  
beg to lay on the Table—

(1) A copy of the Mineral Concession (Amendment) Rules, 1969, published in Notification No. G. S. R. 154 in Gazette of India, dated the 25th January, 1969, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT-108/69*]

(2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta for the year 1967-68. [*Placed in Library. See No. LT-109/69*]

BUDGET ESTIMATES OF DAMODAR  
VALLEY CORPORATION

THE DEPUTY MINISTER IN THE  
MINISTRY OF IRRIGATION AND  
POWER (SHRI SIDDHESHWAR  
PRASAD): On behalf of Dr. K. L.  
Rao.

I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1969-70 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [*Placed in Library. See No. LT-110/69*]

REPORT OF COMMISSION OF INQUIRY  
ON COMMUNAL DISTURBANCES IN  
RANCHI-HATIA

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI VIDYA CHARAN SHUKLA) :  
I beg to lay on the Table a copy of  
the Report of the Commission of Inquiry  
on Communal Disturbances in Ranchi-  
Hatia (August 22—29, 1967). [*Placed in  
Library. See No. LT-111/69*]

AUDITED ACCOUNTS OF TEXTILE  
COMMITTEE ANNUAL REPORT OF TRADE  
MARKS REGISTRY ETC.

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE AND  
SUPPLY (SHRI CHOWDHARY RAM  
SEWAK) : I beg to lay on the Table:

(1) A copy of the Audited Accounts of  
the Textile Committee for the year  
1966-67 under sub-section (4)  
of section 13 of the Textiles Committee  
Act, 1963. [*Placed in Library. See  
No. LT-112/69*]

(2) A copy of the Annual Report  
(Hindi and English Versions) of  
the Trade Marks Registry for the  
year ending the 31st March, 1968,  
under section 126 of the Trade and  
Merchandise Marks act, 1958.  
[*Placed in Library. See No. LT-  
113/69.*]

(3) A copy of the Trade and Merchandise Marks (Amendment) Rules 1969, published in Notification No. S. O. 397 in Gazette of India, dated the 23rd January, 1969, under section 134 of the Trade and